

**FIR No. 121/2016**

**PS: Crime Branch**

**State Vs. Sanjeev Kumar @ Sonu**


19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

None for accused-applicant.

This is an application for filing of additional documents in compliance of order dated 15.06.2020.

Office reports that the bail application itself stands dismissed vide order dated 18.06.2020. The present application ~~is~~ therefore <sup>has</sup> been rendered infructuous and is hereby dismissed.

  
(Neelofer Abida Herveen)  
ASJ (Central) THC/Delhi  
19.06.2020

**FIR No. 329/2018**  
**PS: Sarai Rohilla**  
**State Vs. Raja Babu**

19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Ms. Archan Chibbar, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Raja Babu in case FIR No. 329/2018 on the ground of illness of mother.

Ld. Counsel for the accused-applicant submits that mother of the accused-applicant is old and is in the advanced age and is suffering from multiple health issues and she was the sole bread earner in the family and was employed as a maid but lost her employment due to covid-19 pandemic. That the minor sisters of the accused-applicant are studying in class 9 and 8. That accused lost his father many years ago and he was the bread winner for the family and as he is in custody now, and the mother has also lost her employment, the family is virtually on the road unable to pay the rent. The mother of the accused-applicant is also suffering from multiple health issues and accused-applicant is the only person who can take care of his aged mother and minor sisters in this period of acute hardship due to the national lockdown.

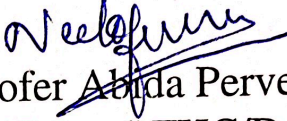
Ld. Addl. PP submits that the case pertains to commission of

*Nalofurus*

offence under Section 302/397/392/411/34 IPC and the deceased resisted the robbery at the hands of the accused persons in this case due to which he was stabbed multiple times and succumbed to his injuries in the hospital and that the case of the accused-applicant is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. That the medical record annexed with the application has been verified and found to <sup>be</sup> correct, however, the mother of the accused-applicant is receiving treatment as an OPD patient and no hospitalization has been advised.

The accused-applicant is in custody in the present case since 01.11.2018 and the FIR against him is registered for commission of offences under Section 302/397/392/411/34 IPC. It has also been brought to my notice that the accused-applicant was earlier proceeded against as a juvenile and was apprehended on 30.08.2018. Even so, case of the accused-applicant for grant of interim bail does not meet with all the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 for release of UTPs on 45 days interim bail in order to decongest the prisons in Delhi as the custody period is less than two years as on date. So far as ground raised of the illness of the mother is concerned, I have gone through the documents annexed which stand verified. It emerges that the mother of the accused-applicant in 2015 had <sup>received</sup> treatment for lumber spondylitis, and on 09.06.2020 received treatment on complaint of generalized <sup>is</sup> bodyache. Mother of the accused-applicant is receiving treatment as an OPD patient

and has not been advised hospitalization, and <sup>no</sup> surgical procedure has been advised for back pain or knee tenderness. In view thereof, there is not <sup>is</sup> sufficient for grant of interim bail to the accused-applicant. Application for grant <sup>of</sup> interim bail of accused Raja Babu in case FIR No. 329/2018 is therefore dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
19.06.2020

**FIR No. 113/2018**

**PS: Jama Masjid**

**State Vs. Dilshad @ Hitlar**

19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sandeep Yadav, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Dilshad @ Hitlar in case FIR No. 113/2018.


AA - Ld. Counsel for the accused-applicant submits that the grounds for grant of interim bail is primarily raised in para 7 of the application. That wife of the accused-applicant lives in a rented accommodation with 3 minor children and was employed as a maid earlier but due to the lockdown she has lost her employment and is not getting a single penny and the landlord is pressing hard for rent and the family is therefore virtually on the way to be rendered homeless with no means to survive.

Ld. Addl. PP submits that the case pertains to commission of offence under Section 302 and 307IPC besides provisions of Arms Act, there is one deceased and one injured and that the case of the accused-applicant is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020.

The accused-applicant is in custody since 21.12.2018 and the FIR against him is registered for commission of offences under Section

*N. Singh*

302/307/304 IPC and 25 of Arms Act. Accused-applicant does not have clean antecedents as per the previous involvement report filed alongwith the report of the IO. Case of the accused-applicant for grant of interim bail is therefore is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. Financial hardship alone is not sufficient ground for grant of interim bail. As the case of the accused-applicant is not covered under the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020, no ground is made out to grant interim bail to accused Dilshad @ Hitlar in case FIR No. 113/2018. Application for grant <sup>of</sup> interim bail of accused Dilshad @ Hitlar in case FIR No. 113/2018 is therefore dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central) THC/Delhi  
19.06.2020

**FIR No. 51/2019**

**PS: Wazirabad**

**State Vs. Babu @ Ritik**

19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Vijay Kumar, Counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Babu @ Ritik in case FIR No. 51/2019.


Ld. Counsel for the accused-applicant submits that the mother of the accused-applicant was earlier employed as a maid and now due to the lockdown she has lost her employment. That father of the accused-applicant passed away sometime ago and there is no one in the family to look after the mother of the accused-applicant. On a query of the court, Ld. Counsel submits that there is one elder brother of the accused-applicant but he is not living with the mother of the accused-applicant.

Ld. Addl. PP submits that the case pertains to commission of offence under Section 392/397/411/34 IPC, and that the case of the accused-applicant is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020 as the accused-applicant is in custody since 24.10.2019 i.e. a custody of only 8 months approximately.

The accused-applicant is in custody since 24.10.2019 and the FIR against him is registered for commission of offences under Section

*Waleguru*

392/397/411/34 IPC. Accused-applicant does not have clean antecedents as per the previous involvement report filed alongwith the report of the IO. Case of the accused-applicant for grant of interim bail is therefore is not covered under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020. Though the mother of the accused-applicant is alleged to be unwell, however, there are no documents annexed in respect of the ailment of the mother of the accused-applicant. Further the elder brother of the accused-applicant is also capable of looking after and providing for the mother of the accused-applicant. Financial hardship alone is not sufficient ground for grant of interim bail. In view thereof, as the case of the accused-applicant is not covered under the criteria laid down under the guidelines issued by the High Powered Committee of Hon'ble High Court of Delhi dated 18.05.2020, no ground is made out to grant interim bail to accused Babu @ Ritik in case FIR No. 51/2019. Application for grant <sup>of</sup> interim bail of accused Babu @ Ritik in case FIR No. 51/2019 is therefore dismissed.

  
(Neelofer Abida Berveen)  
ASJ (Central) THC/Delhi  
19.06.2020



**FIR No. 311/2017**  
**PS: Karol Bagh**  
**State Vs. Harun**

19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Ragib Gayyur, counsel for accused-applicant (through  
video conferencing)

Hearing conducted through Video Conferencing.

This is an application for grant of regular/interim bail on behalf of  
accused Harun in case FIR No. 311/2017.

Ld. Counsel for the accused-applicant submits that the present  
application captioned as an application regular / interim under Section 439 CrPC  
may be considered as an application for grant of interim bail on behalf of  
accused Harun on the ground of illness of his mother. That the mother of the  
accused-applicant is a senior citizen and suffering from various illnesses,  
however, no documents are filed alongwith the application in respect of the  
ailments as the same were not readily available.

After arguing for sometime, Ld. Counsel submits that the present  
application may be dismissed as withdrawn with liberty to file afresh as and  
when the relevant documents are available. It is ordered accordingly. The  
present application for grant of interim bail on behalf of accused Harun in case  
FIR No. 311/2017 is hereby dismissed as withdrawn.



(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi

19.06.2020

**FIR No. 245/2018**

**PS: Nabi Karim**

**State Vs. Parveen Kumar**

19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Naveen Gaur, counsel for accused-applicant (through video conferencing)

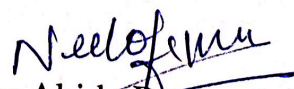
Hearing conducted through Video Conferencing.

This is an application for grant of interim bail on behalf of accused Parveen Kumar in case FIR No. 245/2018.

Ld. Counsel for the accused-applicant submits that the elder son of the accused-applicant is suffering from swelling on the left side of his neck and initially was brought to Hindu Rao Hospital and thereafter referred to GB Pant Hospital where it was revealed that he was having several blood clots in his vein on the left side of his neck and on the same ground the accused-applicant was granted interim bail and the accused has surrendered in terms thereof. That the last application for grant of interim bail on the ground of further treatment and surgery of the son of the accused-applicant was dismissed on 121.06.2020 as the date of the surgery of the son of the accused was not determined and that now the surgery of the elder son of the accused-applicant is scheduled for 21.06.2020 and for this purpose son of the accused is to be admitted in N. C. Hospital on 20.06.2020. Ld. Counsel <sup>has</sup> drawn the attention of the Court to the photographs annexed alongwith the application.

*Naveen Gaur*

Report has been filed. The factum of the surgery to be performed on 21.06.2020 stands verified. As per the certificate issued by Dr. S. K. Nayyar the son of the accused-applicant is to be operated upon in order to remove the haemangioma scheduled for 21.06.2020 and that the surgery is necessary. The IO also reports that after having verified the certificated issued by Dr. S. K. Nayyar he has <sup>sent</sup> the beat constable to the facility and as per his report it is <sup>not</sup> a sufficient and adequate facility for such a surgery and thereafter Dr. Gajender Nayyar had issued another certificate that the surgery is not necessary and that it is a cosmetic surgery. The swelling / clotting around the left side of the neck is clearly visible in the photographs. Relying upon the certificate issued by Dr. S. K. Nayyar and verified by the IO, interim bail of 10 days is granted to the accused-applicant for the purpose of treatment of his <sup>son</sup> upon furnishing of personal bond with two sureties in the sum of Rs.50,000/- each and with the direction that upon surrender accused-applicant shall furnish certificate in respect of the surgery performed on the son of the accused-applicant for the treatment of the haemangioma and on further condition that he shall mention his mobile phone number, which number it shall be ensured by the accused remains switched on mode throughout the period of interim bail with location activated and shared with the IO at all times. The accused-applicant is directed not to leave the territorial limits of NCT Delhi during the period of interim bail, except upon prior intimation to the IO.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
19.06.2020

**FIR No. 244/2019**

**PS: Kotwali**

**State Vs. Mohd. Forhaz @ Firoz**

19.06.2020

Present: Sh. K.P.Singh, Ld. Addl. PP for State.

Sh. Sandeep Yadav, counsel for accused-applicant (through video conferencing)

Hearing conducted through Video Conferencing.

This is first application for grant of regular bail under Section 439 CRPC on behalf of accused Forhaz @ Firoz in case FIR No. 244/2019.


Ld. Counsel for the accused-applicant submits that the accused-applicant is in custody since 15.02.2019 and that the complainant Mohd. Kasim has turned hostile and has failed to identify the accused-applicant as one of the offenders. That the accused-applicant has no connection with the incident and has been falsely implicated.

Ld. Addl. PP on the other hand submits that Mohd. Kasim, the complainant has been only partly examined and the it is an incorrect contention of <sup>2a</sup> the part of Ld. Counsel for the accused that the complainant has turned hostile and has failed to identify the accused-applicant in the Court. That the accused-applicant was duly identified in the course of TIP proceedings and the complainant is still under examination. That the accused-applicant is involved in seven other criminal cases and is likely to intimidate/influence the witnesses in case released on bail.

*Naeem*

Arguments heard. Record perused.

The contention raised by the Id. Counsel for the accused-  
applicant that the complainant has failed to identify <sup>the accused - applicant</sup> as one of the offenders  
in the Court is not borne out from the record. The complainant has only  
been partly examined. The accused-applicant has been identified as one of  
the offenders in the course of TIP proceedings. Recovery of the stolen  
articles has also been effected on the disclosure of the accused-applicant.  
The accused-applicant does not have clean antecedents and is likely to  
indulge in such nefarious criminal activities if released on bail. It is  
therefore, at this stage, not a fit case for grant of regular bail to accused  
Mohd. Forhaz @ Firoz in the present. The present application on behalf of  
accused Mohd. Forhaz @ Firoz in case FIR No. 244/2019 is dismissed.

  
(Neelofer Abida Perveen)  
ASJ (Central)THC/Delhi  
19.06.2020